69 written Answers

to Questions

Sec. 1 No. of Report · . . Subject States 1 100 . _____ Forty-third 43. . Report on the Offences against the National Security. 961 Matters. Appellate Jurisdiction of the Supreme Court in Civil Matters. And the Supreme Court in Civil 10, 201 (19, 201) (19, 201) (19, 201) **44**• Forty-fourth . ·2701 has 10 00 E.H 45 Forty-fifth Fitness. 46. Forty-sixth . . The Constitution (Twenty-fifth Amendment) Bill, 1971. 47. Forty-seventh Trial and P mishment of Social and Economic Offences. . . 48. Forty-eighth . Some questions under the Code of Criminal Procedure Bill, 1970. It that The proposal for inclusion of agricultural income in total Forty-ninth 49. income for purposes of determining the rate of inco-me-tax under the Income-tax Act. 1961. · • 5.7 Fiftieth . The proposal to include persons connected with Public examinations within the definition of "Public servant" **\$0.** in the Indian Penal Code. Sec. 2 ť Compensation for injury caused by automobiles in Lit-51. Fifty-first it - mo and-run cases. Fifty-second Estate Duty on property acquired after death. 52. Fifty-third Effect of Pensions Act, 1871, on the right to sue for pen--53. . sions of retired members of the public services. 54. Fifty-fourth . Code of Civil Procedure, 1908. .

REINTRODUCTION OF BHUSAVAL-NAGPUR PASSENGER TRAIN

*B87. SHRI N. K. SHEJWALKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under Government's consideration to reintroduce 381(382 Bhusaval-Nagpur Passenger train and also speed up Maharashtra Express; and

(b) if so, the details thereof and the time by when the proposal will be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No, Sir.

(b) Does not arise.

LICENCES FOR MANUFACTURE OF POLYETHENE GRANULES

*688. SHRI SWAMINATHAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the names of the applicants who applied for licences for the manufacture of Polyethene granules, State-wise;

(b) whether licences have been issued only to the Imperial Chemical Industries and the Union Carbide Ltd; if so, the reason for rejecting the other applications; and

(c) the policy of Government for meeting the shortage of raw materials for the production of polyethene paper? Name of applicant

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) to (c) A statement is laid on the Table of the House.

STATEMENT

(a) and (b) Licenses had been given in the past for manufacture of polyethene to (i) M/s. Alkali and Chemicals

Corporation of India Ltd. (1956); (2) M|s. Union Carbide India Ltd. (1961) (3) to M|s. Polyoleflns Industries Ltd. (1964).

During the last three years (1970, 1971 and 1972) the following applications proposing manufacture of polyethene were received:

State in which to be

			manufactured				
τ.	M/s Union Carbide India Ltd. (for expansion of	of ca	apacity).		2	Maharashtra	
2.	M/s Tamil Nadu Industrial Development Cor	pora	ation.		×	Tamil Nadu	
3.	M/s Hope Johnstone & Sons		16	a.	*7	West Bengal	
4.	M/s Indian Petrochemicals Corporation Ltd.		2	<u>.</u>	÷	Gujarat.	

Of these four applications, those of Union Carbide for expansion and of Tamil Nadu Industrial Development Corporation are under consideration. That of M|s. Indian Petrochemicals Corporation Ltd., has been approved by Government. The application of M|s. Hope Johnstone and Sons has been rejected because the 4th Plan target for this core sector item has been covered by schemes already commissioned or under erection and implementation.

(c) Government haa authorised STC (State Trading Corporation) to import 5,000 tonnes each of Low Density and High Density Polyethy-lenes. The Import Trade Control Policy for actual users has also been liberalised. Through these measures additional quantities of raw material will become available to the fabricators of plastic goods.

REPORT SENT TO LIAISON OFFICER REGARDING RESERVATION OF POSTS FOR S.C.[S.T. PERSONS

*689 SHRI N. H. KUMBHARE: Will the Minister of RAILWAYS be pleased to state:

(a) whether every Zonal Railway has sent a report in the matter of

reservation of posts for Scheduled Castes and Scheduled Tribes to the Liaison Officer of each Railway for the year 1971-72; and

(b) if so, the details of each report and the steps taken to ensure proper implementation of the orders regarding reserved posts?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The Liaison Officers on all the Railways except the North Eastern Railway have gonducted the annual inspections and submitted ttieir reports to the General Managers. The North Eastern Railway has been directed to expedite finalisation of this inspection by its Liaison Officer.

(b) No major discrepancies were noticed by the Liaison Officers during their inspection. The minor discrepancies, where noticed, have been set right.

SETTING UP OF NYLON PLANT AT MANGALORE

*690. SHRI U. K. LAKSHMANA GOWDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state: